

IN THE NATIONAL COMPANY LAW TRIBUNAL, AHMEDABAD
COURT - 2

ITEM No 237- IA 711 (AHM) 2021
ITEM No 238- IA 07 (AHM) 2022
ITEM No 239- IA 242 (AHM) 2022
ITEM No 240- IA 331 (AHM) 2022
in
CP(IB) 342 of 2020

Order under Section 7 IBC

IN THE MATTER OF:

State Bank of India
V/s
Steelco Gujarat Ltd

.....Applicant

.....Respondent

Order delivered on ..30/05/2022

Coram:

Dr.Deepti Mukesh, Hon'ble Member(J)
Ajai Das Mehrotra, Hon'ble Member(T)

PRESENT:

For the Applicant	: Mr. Mayur Jugtawat i/b. Mr. Vishal Dave, Adv.
	: Mr. Kunal Vaishnav, Adv.
For the Respondent	: Mr. Jaimin Dave, Adv.
For the RP	: Mr. Tirth Nayak ,Adv.

ORDER

IA 711 (AHM) 2021

Learned Counsel for the applicant seeks and is granted ten days time to file rejoinder.

IA 07 (AHM) 2022

Learned Counsel for the applicant states that reply is received and if required they will file rejoinder within a week.

IA 242 (AHM) 2022

Learned Counsel for the applicant states that reply is received, rejoinder is not required to be filed.

List for hearing on 01.07.2022.

IA 331 (AHM) 2022

Learned proxy counsel Mr. Hasit Ved states that main counsel is not available and seeks adjournment.

List all the application on 01.07.2022.

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**AJAI DAS MEHROTRA
MEMBER (TECHNICAL)**

-sd-

**DR. DEEPTI MUKESH
MEMBER (JUDICIAL)**